

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 901/TT/2025

Subject : Petition under Section 62 read with Sections 79(1)(c), (d) of the Electricity Act, 2003 read with Regulation 15(1)(a) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, the applicable provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the determination of the transmission tariff from the Date of Commercial Operation to 31.3.2029 and Regulation 27(1)(c)(i) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 for the Transmission System of Kallam Transmission Limited.

Petitioner : Kallam Transmission Limited (KTL)

Respondents: Central Transmission Utility of India Limited (CTUIL) and Others

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, KTL
Shri Ashutosh Srivastava, Advocate, KTL
Ms. Manu Tiwari, Advocate, KTL
Ms. Ananya Dutta, Advocate, KTL
Ms. Urvi Bansal, Advocate, KTL
Ms. Aparajita Upadhyay, Advocate, KTL
Shri Aditya Tiwari, Advocate, KTL
Shri Yogeshwar, CTUIL

Record of Proceedings

The matter was heard through video conferencing.

2. The learned counsel for the Petitioner submitted that the present Petition has been filed to determine the transmission tariff from the Date of Commercial Operation (COD) to 31.3.2029 for the Augmentation of Transformation Capacity at Kallam PS by 2 x 500 MVA, 400/200 kV ICTs (3rd and 4th), along with 220 kV bays for RE interconnection.
3. After the hearing, the Commission directed as under:



- a) Issue notice to the Respondents; and
 - b) The Respondents to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within one week thereafter.
4. The Commission further directed the Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two weeks:
- (a) Copy of the Loan/Facility Agreement;
 - (b) Copy of the Income Tax Return (ITR) and the Assessment Order for the year 2024-25, in support of the tax rate claimed for grossing-up the Return on Equity (RoE), in a sealed cover envelope;
 - (c) As per the submissions in Para 78 of the Petition, the loan infused is Rs. 10,096.93 lakh and the total Interest During Construction (IDC) is Rs. 932.19 lakh. However, as per Form-12B, the total loan infused is Rs. 10,348 lakh and the total IDC is Rs. 932.05 lakh. Further, as per Form-9C, the infused loan is Rs. 10097 lakh, and as per Form-9E, the amount of loan mentioned is Rs. 10,418 lakh. Clarify the above.
 - (d) As per the submissions made in Paragraphs 108 and 118 of the Petition, the actual project cost mentioned is Rs. 16,055.85 lakh and based on the same, the excess equity contribution of Rs. 1142.17 lakh was considered as normative debt for the purpose of calculation of the notional IDC. However, as per the Auditor's Certificate, the total project cost is Rs. 19,296.14 lakh. Clarify the above position.
5. The Petition will be listed for hearing on **18.6.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

